

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)
.....

NEW DELHI: THE 29th July, 1975.

NOTIFICATION
INCOME TAX

No.991 (F.No.404/77/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri Sankar Kumar De, Nripendra W. Saha, Subodh Kumar Gupta, Pabitra Kumar Banerjee, Charu Sekhar Mandal, Indu Bh. Das, Asoke Kumar Roy, Bhupati P. Mukherjee, Promotha Ranjan Bose, Anil Kumar Sarkar, Mihirlal Gain, Bemoy Krishna Roy, Khagendra W. Haldar, Ramesh Ch. Saha, Sukhamoy Haldar, Sudhir Kumar Das, Abani Ranjan Sarkar and Biswanath Murari, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the 1st August, 1975.

Sd/-

(V.P.Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.991 (F.No.404/77/75-ITCC):

Copy forwarded to:-

1. All Commissioner of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi (5copies).
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6. The Accountant General, West Bengal, Calcutta.
7. Shri P.H. Ramchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
8. All Sections/Officers in Board's Office.
9. Guard File.
10. The Commissioner of Income-tax, West Bengal I, Calcutta.

V.P.Mittal
Deputy Secretary to the Government of India.